CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Ph: 011-26189709, Fax-011-20904365

Petition No. 251/TT/2024

Date: 9.5.2025

To,

Shri Moh. Mohsin, Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulations' 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of transmission tariff for 2019-24 tariff block for 07 Nos of assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ Up gradation of SCADA/ EMS System at SLDCs of Eastern Region (BSPTCL).

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:

- i. Submit linked tariff forms for Asset-3 and Asset-6.
- ii. Submit detail justification for variation in RCE cost Vs estimated competition cost of the assets.
- iii. Submit initial spares discharge details for all assets.
- iv. Submit details of any LD recovered during the commissioning of the project.
- v. Submit details of affected activities along with PERT chart for all assets due to delay in commissioning of the assets.
- vi. Confirm whether there is no further additional information required to be submitted by the Petitioner.

vii. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)